

(2019) 02 CHH CK 0482

Chhattisgarh High Court

Case No: Writ Petition (C) No. 305 Of 2019

Mohar Lal

APPELLANT

Vs

State Of Chhattisgarh Secretary
Panchayat And Ors

RESPONDENT

Date of Decision: Feb. 26, 2019

Acts Referred:

- Right To Fair Compensation And Transparency In Land Acquisition, Rehabilitation And Resettlement Act, 2013 - Section 64, 65, 76

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Rajendra Kumar Patel, Avinash Singh

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

1. Heard

2. The petitioner appears to be aggrieved by non-payment of compensation of the land, which he had purchased from the erstwhile owners-

respondents 5 to 7 Chandrabhan Singh, Digvijay Singh and Nirmala Singh.

3. Let the petitioner move before the concerned Collector under Sections 64 and 65 of the Right to Fair Compensation and Transparency in Land

Acquisition, Rehabilitation and Resettlement Act, 2013 (in short ""the Act, 2013"") for referring the dispute to the Land Acquisition Authority, who shall

decide the same in exercise of powers under Section 76 of the Act, 2013.

4. The petitioner may move before the Collector within a period of one month from today and thereafter, the concerned Collector shall refer the

dispute within next one month. The Authority shall decide the dispute expeditiously.

5. Accordingly, the writ petition stands disposed of.